

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (C) No.3715 of 2020**

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Piyush Chitresh, Advocate
For the UOI : Mr. Rajiv Sinha, A.S.G.I

Order No.09

Date: 07.09.2021

This case is taken up through video conferencing.

When the writ petition is called out, it is informed that the presence of Mr. Rajiv Ranjan, learned senior counsel for the petitioner, who is also the Advocate General, Jharkhand, is required today in Jharkhand Legislative Assembly, which is in session.

Mr. Rajiv Sinha, learned A.S.G.I., appearing on behalf of the respondent nos.1 to 3 has no objection to the said prayer for adjournment made on behalf of Mr. Rajiv Ranjan, learned senior counsel for the petitioner.

Hence put up this case under the heading "**For Admission**" on 15th September, 2021.

Sanjay/

(Rajesh Shankar, J.)